

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3290/1989-3291/1989 - EX[DB]

Date 05/07/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S KAMATH PACKAGING PVT. LTD.
(UNDER LIQUIDATION)
NO. 7/8, FIRST CROSS WIDIA LAYOUT, VIJAY
NAGAR, BANGALORE.

560040

M/S KAMATH PACKAGING PVT. LTD.

Appellant

Vs
Respondent

C.C.E, BANGALORE

I am directed to transmit herewith a certified copy of **Final order No.498-499/ 2011 EX[DB]** dated 30-6-11
passed by the Tribunal under **Section 35-C(1)of Central Excises Act, 1944**

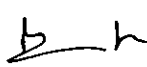

Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E, BANGALORE

2. Adv. / Consult
MR.R.P. JINDAL, CONSULTANT (N)
C-110, BASEMENT, SHIVALIK MALVIYA NAGAR, NEW DELHI.

3. C.D.R
4. Bar association. CESTAT. New Delhi
5. Director Publications. Customs. Excise. I.P. Estate. New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file
14. HON'BLE PRESIDENT.



**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Excise Appeal No. 3290 & 3291/1989- Ex(BR)

[Arising out of Order-in-Original No. 85/1988 dated 26.9.1988 passed by the Collector of Central Excise, Bangalore]

For approval and signature:

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri M. Veeraiyan, Member (Technical)

- | | |
|--|-------|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | : Yes |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | : No |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | : See |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | : Yes |

M/s. Kamath Packaging (P) Ltd.

Appellant

Vs.

Commissioner of Central Excise
Bangalore

Respondent

Appearance:

Shri R.P. Jindal, Consultant for the Appellants
Shri B.K. Singh, Jt.CDR for the Respondent

CORAM:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing/decision : 30.6.2011

FINAL ORAL ORDER NO. 498-499/2011-EX

Per Mr. Justice R.M.S. Khandeparkar (for the Bench):

The advocate for the appellants has placed on record a copy of the compounding order dated 30.9.2010 and has submitted that in view of the said order, the proceedings in the present appeal has been rendered infructuous and accordingly appeals be disposed of.

2. Subject to verification of the claim in this regard made by the appellant, the request on behalf of the appellant is accepted while placing on record the copy of the compounding order. Accordingly, the appeal is disposed of as infructuous.

(Justice R.M.S. Khandeparkar)
President

(M. Veeraiyan)
Member(Technical)

ss